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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.823/97.

Dt. of Decision : 7-7-97.

B.Gandhi

.. Applicant.

Vs

1. The Project Director,
Directorate of Rice Research,
Rajendranagar, Hyderabad-30.
2. The Director General, ICAR,
Krishi Bhavan, New Delhi-1.
3. The Secretary, ICAR,
Krishi Bhavan, New Delhi-1.
4. The Dy. Secretary (AS), ICAR,
Krishi Bhavan, New Delhi-1.
5. The Under Secretary (CS), ICAR,
Krishi Bhavan, New Delhi-1.
6. The Dy. Director (Personnel), ICAR,
Krishi Bhavan, New Delhi-1.
7. The Financial Advisor, DARE,
ICAR, Krishi Bhavan, New Delhi-1.
8. The Director, National Academy of Agricultural
Research & Management (NAARM),
Rajendranagar, Hyderabad-30.
9. The Project Director, Project Directorate
on Poultry, Rajendranagar, Hyderabad-30.

10. Smt. M. Girija Kumari

.. Respondents.

Counsel for the applicant : Mr. B. Gandhi (party-in-person)

Counsel for the respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (ADMN.)

R

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ORDER

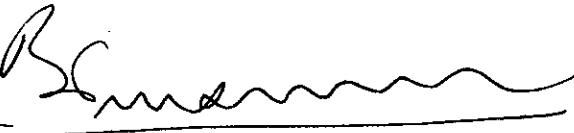
ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr. B. Gandhi Party-in-person and Mr. N. R. Devaraj, learned counsel for the respondents.

2. This OA is filed challenging the impugned order F.No.2-30/Admn/97-98/86/ dated 4-6-97 (Annexure-I).

3. The applicant submits that by this order R-10 is likely to get promoted to the higher grade ignoring his seniority by considering her earlier services in other department where she worked on deputation basis. The impugned order para-2 ^{states} says that in the other organisation on deputation does not confer any right and consequential benefits/any other benefits that may arise with regard to the post of Superintendent (A&A) at the DRR, Hyderabad i.e., R-1. There is no document in this OA to see whether she is going to be promoted even in R-9 organisation over looking the seniority of the applicant. As the applicant submits that he belongs to R-9 unit and he is maintained in the seniority unit of R-9.

4. In view of the above, we feel that this is a premature application. Hence, the application is dismissed as premature. However, if any cause arises later in promoting R-10 in the unit in which the applicant has lien then the applicant may initiate suitable legal proceedings as he deems fit. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

7.7.97


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 7th July 1997.
(Dictated in the Open Court)


D.R. (J)

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Copy to:

1. The Project Director, Directorate of Rice Research, Rajendranagar, Hyderabad.
2. The Director General, ICAR, Krishi Bhavan, New Delhi.
3. The Secretary, ICAR, Krishi Bhavan, New Delhi.
4. The Dy. Secretary (AS), ICAR, Krishi Bhavan, New Delhi.
5. The Under Secretary (CS), ICAR, Krishi Bhavan, New Delhi.
6. The Dy. Director ~~general~~ (Personnel), ICAR, Krishi Bhavan, New Delhi.
7. The Financial Adviser, DARE, ICAR, Krishi Bhavan, New Delhi.
8. The Director, National Academy of Agril. Research & Management (NAARM), Rajendranagar, Hyderabad.
9. The Project Director, Project Directorate of Poultry, Rajendranagar, Hyderabad.
10. One copy to Mr. B. Gandhi, Party in person, Superintendent, Project Directorate on Poultry, Rajendranagar, Hyderabad.
11. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
12. One copy to D. R. (A), CAT, Hyderabad.
13. One duplicate copy.

YLKR

22/7/97
22/7/97
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATE:

7/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in
D.A. NO. 823/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH

27 JUL 1997

हैदराबाद न्यायालय
HYDERABAD PECCH